

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.427

**Contempt Petition No. 2/ND/2023, IA/313/ND/2022 in
CP/86/ND/2022**

IN THE MATTER OF:

Pravesh Aggarwal ... Applicant

Versus

KBM Foods Private Limited AndOrs. ... Respondent

Order under Section 241-242.

Order delivered on 16.01.2023

Coram:

**MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Krishnendu Dutta, Sr. Adv. Mr. Dhruv Dewan,
Mr. Dhruv Sethi, Mr. Prayuj Sharma, Advocates

For the Respondent :

ORDER

Contempt Petition /2/ND/2023

This application has been filed under Rule 11 read with Section 425 of Companies Act, 2013. Counsel for the non-applicant is present and submitted that he has received the copy of this application. Therefore, two weeks' time is granted to file reply.

IA/313/ND/2022

This application has been filed under Rule 11 of NCLT Rules, 2016 read with section 213(a) of Companies Act, 2013. We have heard the submissions made by the Counsel for the applicant as well as Counsel for the respondent. Let reply be filed by the respondent within two weeks, with copy in advance to the other side. Rejoinder, if any, be filed within one week thereafter.

Let the matter be fixed for 20.02.2023.

Interim order shall continue.

**Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

**Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)**